

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 31**

**C.P. (IB)/169(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 09.05.2024**

NAME OF THE PARTIES:      **SMALL INDUSTRIES DEVELOPMENT**  
**BANK OF INDIA THROUGH RISHABH**  
**CHAND LODHA V/s SHRI LALIT**  
**OMPRAKASH AGARWAL PG TO KOSAS**  
**EXPORTS LIMITED**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Vishal Hirawat, Advocate appeared for the Financial Creditor.
2. Reply of the Personal Guarantor is already on record.
3. Since, connected matter is listed on 05.06.2024, list this matter on **05.06.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna